

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO-3141
ANSWERED ON 11/03/2026

NUCLEAR POWER GENERATION

3141. SHRI RAHUL GANDHI

Will the PRIME MINISTER be pleased to state:-

- (a) the details of all private sector entities, domestic and foreign that are operational, permitted, empanelled, licensed, approved in-principle or are under consideration to participate in nuclear power generation or related operations in India;
- (b) the stage of approval granted to each such entity including project location, proposed capacity, ownership structure, foreign equity participation and timeline for commencement of operations;
- (c) the nature of agreements, memoranda of understanding, joint ventures or strategic partnerships entered into between such private entities and public sector undertakings in the atomic energy sector;
- (d) the details of financial model proposed for such projects including sovereign guarantees, viability gap funding, long-term power purchase arrangements and allocation of liability; and
- (e) the details of regulatory clearances, security vetting and environmental approvals granted or pending in respect of each such private or foreign participant?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) The SHANTI Act, 2025 has received the assent of the President of India and has been Gazette Notified by Ministry of Law & Justice on 21 December, 2025. However, framing of rules and regulations of the act are currently in progress. Hence, participation of private sector entities in nuclear power generation will be facilitated after the completion of the exercise of framing of rules and regulations.

(b)to(e) Not Applicable in view of (a) above.
